

(P)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No. 315/99

New Delhi: this the 11<sup>th</sup> day of May, 1999.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

C. L. Chaudhary,  
S/o Shri Deep Chand,  
R/o NPTI, Complex, Qtr. No. 316,  
(National Power Training Institute),  
Sector 33, Faridabad, (Haryana) .... Applicant.  
(By Advocate: Shri U. Srivastava).

Versus

Union of India through

1. The Director General,  
National Power Training Institute,  
Sector 33, Faridabad (Haryana).
2. The Executive Director,  
Regional Power Training Institute,  
Badarpur,  
New Delhi- 44. .... Respondents.  
(By Advocate: Shri K.L. Bhandula)

ORDER

HON'BLE MR. S. R. ADIGE VICE CHAIRMAN (A).

Heard.

2. The direction of the sort prayed for by applicant in para 8 of the OA cannot be issued, because the terms and conditions of the deputation lay down that the deputation would initially be for 1 year, which may be extended for a maximum period of 3 years at the <sup>discretion</sup> of the appellate authority.

3. Under the circumstance, the appellate authority may or may not choose to extend the period of deputation beyond 1 year. It is no doubt open to them to consider extending applicant's deputation, but a deputationist has no enforceable legal right to compel respondents to absorb him or even to consider extending his deputation.

4. Applicant's counsel has asserted that while applicant has been repatriated, new persons are being taken on deputation.

5. As stated above while it is no doubt open to respondents to consider extending applicant's deputation, <sup>but</sup> no direction on the point can justifiably be issued to respondents.

6. The OA is therefore dismissed. No costs.

*Lakshmi Swamithan*

(MRS. LAKSHMI SWAMINATHAN)  
MEMBER(J)

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(S. R. ADIGE)  
VICE CHAIRMAN(A)

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